

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

R.A.No. 62 in 97

O.A.No. 52/93

Date of Order: 14.8.97

BETWEEN :

1. The Railway Board,  
rep. by its Chairman,  
Rail Bhavan, New Delhi.
2. The General Manager,  
S.C.Rly., Secunderabad.
3. The Divisional Railway Manager,  
S.C.Rly., Guntakal,  
Anantapur Dist.
4. The Sr. Divl. Mechanical Engineer (Loco),  
S.C.Rly., Guntakal, Anantapur Dist. .. Applicants/ Respondents.

AND

P.K.Padmanabhan .. Respondent/Applicant.

— — —

Counsel for the Applicants .. Mr.N.R.Devraj

Counsel for the Respondents .. Mr.P.Krishna Reddy

— — —

CO. RAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

— — —

Heard Mr.N.R.Devraj, learned counsel for the applicants in the R.A. and Smt. Sarada for Mr.P.Krishna Reddy, learned counsel for the respondents in the R.A.

2. This RA is filed stating that the orders passed in the Review Petition is not available as the files in which the revision petition of the applicant was disposed of could not be

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traced in the office of the respondents. Hence the RA is filed for reviewing the order in the OA. It is also stated in the RA that the copy of the RA is available but the copy of the disposal is not traceable. Hence the learned counsel for the applicant in the RA now submits that the review <sup>petition</sup> will now be disposed of by the General Manager on duty on date and the applicant, if so desires, may challenge that order passed now in the revision petition.

3. The learned counsel for the applicant submits that she has no objection for the above but she requests an additional review petition to be filed now so that the review <sup>petition</sup> can be considered comprehensively considering all the points.

4. In view of the above the following direction is given:-

The applicant if so advised is permitted to file a comprehensive review petition in addition to the review petition already submitted. However along with his copy of the <sup>fresh</sup> review petition, his original petition ~~should~~ also be enclosed, while forwarding review petition to the present General Manager. If such a comprehensive review petition is received within one month from the date of receipt of a copy of this order the same should be disposed of within two months from the date of receipt of revision petition. The applicant is at liberty to challenge the orders to be passed on the comprehensive review petition in accordance with the law as directed in O.A. judgement ~~to~~ which was passed on 7.2.97.

5. The R.A. is disposed of as above. No costs.

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न्यायालय अधिकारी  
COURT OFFICER  
केन्द्रीय न्यायालय अधिकारी  
Central Administrative Tribunal  
हुदराबाद न्यायालय  
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Counsel for the Respondents .. Mr.P.Krishna Reddy

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3. The learned counsel for the applicant submits that she has no objection for the above but she requests an additional review petition <sup>to be filed</sup> ~~now~~ <sup>petition</sup> so that the review can be considered comprehensively considering all the points.

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The applicant if so advised is permitted to file a comprehensive review petition in addition to the review petition already submitted. However along with his copy of the <sup>new</sup> review petition, his original petition should also be enclosed while forwarding review petition to the present General Manager. If such a comprehensive review petition is received within one month from the date of receipt of a copy of this order the same should be disposed of within two months from the date of receipt of revision petition. The applicant is at liberty to challenge the orders to be passed on the comprehensive review petition in accordance with the law as directed in O.A. judgement ~~to~~ which was passed on 7.2.97.

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(iv)

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Counsel for the Respondents .. Mr.P.Krishna Reddy

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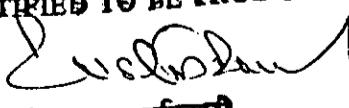
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